

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL  
MUMBAI BENCH

Original Application No: 620/94

Date of Decision: 1.7.1999

Shri Bhantao Waman Gaikwad \_\_\_\_\_ Applicant.

Shri S.P.Kulkarni. \_\_\_\_\_ Advocate for  
Applicant.

Versus

Union of India and others \_\_\_\_\_ Respondent(s)

Shri S.S.Karkera for  
Shri P.M.Pradhan. \_\_\_\_\_ Advocate for  
Respondent(s)

CORAM:

Hon'ble Shri. Justice S. Venkataraman, Vice Chairman.

Hon'ble Shri. S.K. Ghosal, Member(A)

- (1) To be referred to the Reporter or not? *SV*
- (2) Whether it needs to be circulated to  
other Benches of the Tribunal? *SV*

*SV*  
(S.Venkataraman)  
Vice Chairman

NS

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL  
MUMBAI BENCH 'GULESTAN' BUILDING NO:6  
PRESCOT ROAD, MUMBAI:1

Original Application No. 620/94

Thursday the 1st day of July 1999.

CORAM: Hon'ble Shri Justice S.Venkataraman, Vice Chairman

Hon'ble Shri S.K. Ghosal, Member (A)

Anantrao Waman Gaikwad  
Residing at  
97-B, Naateshwar Housing Society  
Behind Cotton Market, P.O. Dhule.  
Dist Dhule.

... Applicant.

By Advocate Shri S.P.Kulkarni.

V/s.

1. Union of India through  
Postmaster General  
Aurangabad Region,  
At P.O. Aurangabad  
District - Aurangabad.

2. Senior Superintendent of  
Post Offices,  
Dhule Postal Division  
P.O. Dhule.

3. Chief Postmaster General  
Maharashtra Circle,  
Old Bldg.,  
Near V.T. Fort,  
Bombay.

4. Shri M.P. Saudagai  
Postmaster Latur (OSD)

... Respondents.

By Advocate Shri S.S.Karkera for Shri P.M.Pradhan.

ORDER (ORAL)

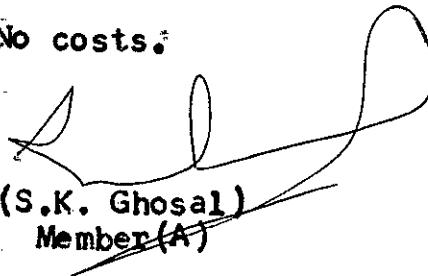
( Per Shri Justice S.Venkataraman, Vice Chairman )

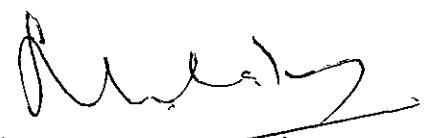
The applicant who joined the service as  
Postal Clerk was selected to lower Selection Grade  
in the year 1977-78. He was appointed on 8.4.1981  
when L.S.G. Cadre <sup>selection</sup> list was published. In 1993 his  
name had been omitted. ~~Further~~ <sup>After</sup> he gave a representation  
and his name was included by memorandum dated 24.4.1991.

The respondents was informed that his claim for HSG II would be considered. The applicant's grievance is that his junior, was promoted to HSG II in February 1989. ~~Though~~ the respondents informed him that his name was considered by the D.P.C., <sup>but</sup> they did not select him. He questioned the selection by giving representation and there was no response on the part of the respondents. He <sup>conceded</sup> demands that he suffered the penalty of stoppage of increment by three months on 1.2.1986. In this application he has sought for a <sup>questioning</sup> direction to peruse the DPC proceedings of 1989 and a direction to hold review DPC as soon as possible and sought other consequential benefits.

2. The learned counsel for the applicant submitted that no review D.P.C. has been held as required. But the respondents have produced the records to show that the D.P.C. has considered the case of the applicant for the vacancy in 1989. We have perused those records and we find that the applicant's case has been considered for the vacancy of 1989 for the post of HSG II and the Committee did not find him suitable for promotion to HSG II. We do not find any infirmity in the DPC proceedings. In the circumstances the application is rejected.

No costs.

  
(S.K. Ghosal)  
Member (A)

  
(S. Venkataraman)  
Vice Chairman